

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN
MAGISTRATE, DELHI

CC NO: 46 OF 2004

14/01/04

26/12/2004

Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai 400 021
represented by its Legal Officer, Shri
Sharad Bansode.

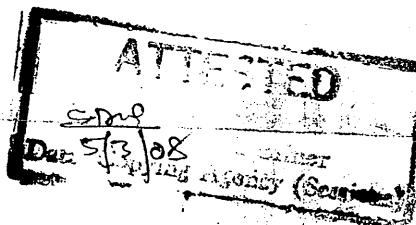
...Complainant

VERSUS.

1. Bliss Agro (India) Ltd. a Company
incorporated Under the Companies
Act, 1956, having its Regd. Office at :
Nai Abadi, Geeta Nagar, Hosiarpur,
Punjab. And having its corporate office
at : SCO 811, NAC, Chandigarh-Kalka
Road, Manimajra, Chandigarh-160101.
2. Dr. Vinod Kuthiala; Managing Director
of Accused No.1, O/o: Nai Abadi,
Geeta Nagar, Hosiarpur, Punjab. And
having its corporate office at : SCO
811, NAC, Chandigarh-Kalka Road,
Manimajra, Chandigarh-160101.
3. Shri Sushil Kr. Sood, Director of
Accused No.1, O/o: Nai Abadi, Geeta

P.O.

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Nagar, Hosiarpur, Punjab. And having its corporate office at : SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.



4. Shri Vikas Vohra, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at : SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.

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5. Ms. Kamlesh Sood, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at : SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.

P.O.

6. Shri Ashok Kumar, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at : SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.

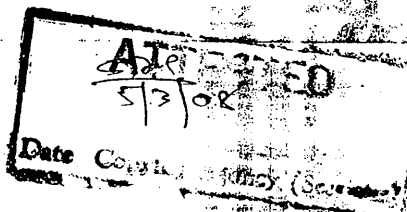
P.O.

7. Shri Pramod Kumar, Director of Accused No.1, O/o: Nai Abadi, Geeta Nagar, Hosiarpur, Punjab. And having its corporate office at : SCO 811, NAC, Chandigarh-Kalka Road, Manimajra, Chandigarh-160101.

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8. Ms. Neelam Bhatia, Director of

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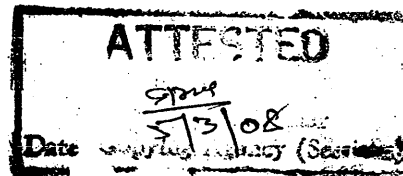
Accused No.1, O/o: Nai Abadi, Geeta
Nagar, Hosiarpur, Punjab. And having
its corporate office at : SCO 811, NAC,
Chandigarh-Kalka Road, Manimajra,
Chandigarh-160101.

.....Accused



COMPLAINT UNDER SECTION 190 & 200 OF THE CODE OF CRIMINAL
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND EXCHANGE
BOARD OF INDIA ACT, 1992

May It Please Your Honour:



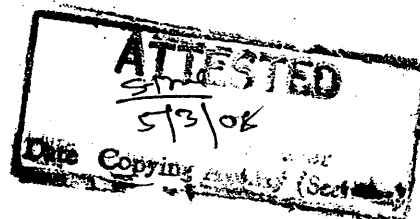
9.3.07

Pr: Sh Mame for SEBI.

All accused are P.O.

As witnesses will attend
the court at 2pm, the
file be taken up at
2pm today.

AN
P.S.



CC 278/05

9.3.07

File taken up again after lunch.

Present : Sh. Mann for SEBI.

Accused are PO.

Ms. Jyoti Jindgar-witness is also present.

An application has been moved on behalf of SEBI for substitution of Ms. Jyoti Jindgar in place of Sh. Sharad Bansode who had originally filed the complaint. The substitution is sought on the ground that Sh. Sharad Bansode is on study leave and is unable to travel to Delhi and his summoning would entail delay. Since the application is only a formal one and seeks to substitute one officer of the SEBI for the one who had filed the complaint on behalf of the SEBI, the application is allowed. Ms. Jyoti Jindgar is permitted to continue the complaint on behalf of SEBI. She be examined.

ASJ 9.3.07

Taken up again.

CW-1 has been examined. Sh. Mann has closed the evidence on behalf of SEBI. The evidence has been recorded U/S 299 Cr.P.C.

The file be consigned to the records to be revived upon the apprehension of any or all of the accused.

ASJ : DELHI

9.3.07

